

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 33/RP/2023**

Subject : Petition for review of the order dated 26.7.2023 in Petition No. 402/GT2019 (determination of tariff of Khargone STPS (1320 MW) for the period from COD of Unit-I (1.2.2020) to 31.3.2024).

Petitioner : NTPC Limited

Respondents : MPPMCL and 7 others

Date of Hearing : **29.11.2023**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NTPC  
Shri Sidharth Joshi, Advocate, NTPC  
Shri Harsh Uardhan, Advocate, NTPC  
Shri Sameer Agarwal, NTPC  
Shri Vivek Kumar, NTPC  
Shri Ravi Sharma, Advocate, CSPDCL  
Shri H.P. Sharma, Advocate, CSPDCL

**Record of Proceedings**

During the hearing on admission, the learned counsel for the Review Petitioner made detailed oral submissions, pointing out that there is error apparent on the face of the order dated 26.7.2023 in Petition No. 402/GT/2019 on account of:

- (a) Additional capital cost incurred on account of Railway Augmentation works.
  - (b) Not allowing water charges.
2. The learned counsel appearing for the Respondent, CSPDCL submitted that present petition is '*not maintainable*' as an appeal has already been filed by the Review Petitioner in APTEL against order under review. While challenging the '*maintainability*' of the Review Petition, he also prayed for time to file reply.
3. The Commission, after hearing the parties, directed Review Petitioner to file an additional affidavit correlating submissions made in Review Petition with the pleadings in Petition No. 402/GT/2019, on or before **15.12.2023**, after serving copy to the Respondents.
4. The Respondents are permitted to file their replies on '*maintainability*' and on '*merits*' by **19.1.2024**, after serving copy to the Review Petitioner, who may file its



rejoinder, if any, till **16.2.2024**. The Commission further directed parties to strictly comply with the specified timeline and observed that no extension of time will be granted.

5. The matter shall be listed for hearing on **28.2.2024**.

**By order of the Commission**

Sd/-  
**(Deepak Pandey)**  
Assistant Chief (Law)

